

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA**

**UNSTARRED QUESTION NO. 1240
TO BE ANSWERED ON 20.12.2018**

REGULATION OF HOME CARE SERVICES FOR SENIOR CITIZENS

1240. SHRI PARIMAL NATHWANI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has chalked out any mechanism to regulate home care services for the elderly being offered by various private firms;
- (b) if so, the details thereof; and
- (c) the steps taken by Government to prescribe standards for establishing and providing quality services to senior citizens?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (c): A proposal for rating of the organisations providing Home Care Services to elderly was one of the recommendations of the Group of Secretaries on Education and Social Development constituted by the Government. Prescribing standards in respect of various services to be provided by the Home Care Service Providers to the Senior Citizens and to rate them according to the facilities being provided, is possible through suitable amendment to the Maintenance and Welfare of Parents and Senior Citizens (MWPC) Act, 2007.
